

**Court-II**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 221 of 2014**

**Dated : 10<sup>th</sup> December, 2014**

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial Member  
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

**In the matter of:**

**Mula Pravara Electric Co-operative Society Ltd. .... Appellant(s)  
Versus  
Maharashtra Electricity Regulatory Commission & Ors. .... Respondent(s)**

Counsel for the Appellant (s) : Mr. Hasan Murtaza and Ms. Malavika Prasad  
Counsel for the Respondent (s) : Mr. G. Saikumar, Mr. Aditya Dwan and Ms. Soumya Sai Kumar for Resp. No.2

**ORDER**

Mr. Buddy Ranganadhan learned counsel for the State Commission, respondent No.1, has submitted that the matter has an adjudicatory nature involving the appellant and the contesting respondent. In this view of the matter Commission does not want to file any reply. Reply on behalf of respondent No.2 is being filed today in the Registry. The appellant seeks time to file rejoinder, he may do so by 05.01.2015.

Learned counsel for the appellant says that he has filed an IA yesterday in the Registry and the same has not yet been numbered and presented for hearing today. The fate of the IA will be considered only after the time when it comes before the bench. The IA be fixed for hearing on the same date.

List the matter for hearing on **21<sup>st</sup> January, 2015.**

**( T. Munikrishnaiah )  
Technical Member**

**( Justice Surendra Kumar )  
Judicial Member**

*sh/jps*

